

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:833
ANSWERED ON:09.07.2009
TRANSPORTATION CHARGES OF GAS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the criteria/norms laid down for fixing transportation charges for transporting gas in different parts of the country;
- (b) whether Gujarat State is facing injustice in energy costing by incurring higher transportation cost but paying the same transportation charges as hinterland State in case of gas;
- (c) if so, whether the Union Government is considering any proposal of the Gujarat Government to mitigate this hardship;
- (d) if so, the details thereof; and
- (e) the time by which final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (e): The gas from onshore/isolated fields in Gujarat is supplied through dedicated regional networks or spur lines to customers in the State. In these cases, transmission tariff is computed on the basis of investment in the respective regional networks or spur lines.

In case of trunk lines, viz., Hazira-Vijaipur-Jagdishpur (HVJ) pipeline and Dahej-Vijaipur pipeline (DVPL), a combined single tariff of Rs.831/mscm (thousand standard cubic metres), with escalation formula, is being followed w.e.f. 1-6-2006 for customers in the country irrespective of their location.

Further, after notification of Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Regulations, 2008 by Petroleum & Natural Gas Regulatory Board (PNGRB) on 20.11.2008, the tariff for transportation of natural gas through pipelines would be determined by PNGRB in accordance with the Regulations.